# CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

## OA No. 209 of 1996

Friday, this the 4th day of April, 1997

#### CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

T.A. Krishnan,
Technical Supervisor,
E-10 B Telephone Exchange,
Kunnamkulam - 680 503

• Applicant

By Advocate Mr. N. Nagaresh

#### Versus

- General Manager, Telecom,
   Department of Telecommunications,
   Thrissur.
- Chief General Manager, Telecom, Department of Telecommunications, Kerala Circle, Trivandrum

. Respondents

By Advocate Mr. S. Radhakrishnan, ACGSC

The application having been heard on 4-4-1997, the Tribunal on the same day delivered the followig:

### ORDER

## HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The grievance of the applicant, who is a Technical Supervisor in the Telecom Department, is that though he is a matriculate and holder of the National Trade Certificate for the trade Electrician and is eligible according to the circular dated 27.4.1994 for the walk-in-group for appointment to the post of Telecom Technical Assistants, the respondents refused to consider his case purportedly on the ground that the National Trade Certificate produced by the applicant is not one granted after two years' institutional course. Noting that several of his juniors have been sent for training, the

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applicant has filed this application under Section 19 of the Administrative Tribunals Act for the following reliefs:-

- (i) to declare that the applicant is entitled to be included in the Walk-in Group for the purpose of recruitment to the cadre of Telecom Technical Assistants;
- (ii) to issue appropriate orders or directions directing the respondents to depute the applicant for Telecom Technical Assistants' Training immediately; and
- (iii) to issue appropriate orders or directions directing the respondents to appoint the applicant as Telecom Technical Assistant with effect from the due date of his entitlement, with all consequential service benefits including arrears of pay and allowances.
- 2. The respondents in their reply statement have contended that the certificate (Annexure A-1) produced by the applicant does not show that it was one obtained after two years' of institutional training and therefore, the applicant is not eligible.
- 3. When the appliation came up for hearing on 17.2.1997, the respondents were directed to clarify as to whether previously the National Trade Certificate was issued after completion of 18 months institutional training followed by six months inplant training and whether such certificate would be equal to a National Trade Certificate issued after a consolidated training for two years. When the matter came up for hearing today, learned counsel for the respondents states that the information received from the respondents

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is that the applicant's case would be considered, if he produces a certificate from the competent authority that the course undergone by him is equal to two year Industrial Training Institute diploma. The applicant has produced before us a certificate issued by the Principal, Industrial Training Institute, Chalakudy dated 26.2.1997 which reads as follows:-

"Certified that the training period of Electrician trade in I.T.Is for the session upto 1965-67 was eighteen months regular training plus six months obligatory inplant training and the duration of training was changed as two years without inplant training from the session 1967 onwards so as to be eligible for the award of National Trade Certificate in Industrial Training Institutes."

- It is evident from Annexure A-1 that the applicant has undergone 18 months institutional training and six months obligatory inplant training and that the National Trade Certificate was issued to him only on successful completion of both these training. therefore, clear that the total period of training - institutional as also inplant - amount to two years. It is seen from the certificate issued by the Principal, ITI, Chalakudy that there has been a change in the system of training after 1967 taking away the inplant training and consolidating the period of training of two years as institutional. We are of the considered view that the National Trade Certificate (A-1) issued to the applicant after successful 18 months institutional training and six months obligatory inplant training has to be treated as a National Trade Certificate issued after a period of training for two years. therefore, find no justification for the stand of the respondents that the applicant is not eligible to be included in the Walk-in Group.
- 5. During the pendency of the application, as per an interim order, the applicant has already been sent for training provisionally

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and we are informed that he has successfully completed the training.

7. Under these circumstances, we dispose of the application with a direction to the respondents to proceed to make appointment of the applicant to the post of Telecom Technical Assistant, treating that he is eligible and qualified with effect from the due date. The action in the above line shall be complied with within a period of two months from the date of receipt of a copy of this order. No costs.

Dated the 4th of April, 1997

P.V. VENKATAKRISHNAN ADMINISTRATIVE MEMBER

A.V. HARIDASAN VICE CHAIRMAN

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## List of Annexures

1. Annexure—A1: True copy of the National Trade Certificate of the applicant issued by the Secretary, National Council for Training in Vocational Trades, dated 23.3.1976.